

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH  
CIRCUIT BENCH, RANCHI  
OA/051/00992/18**

Date of order: 30.11.2018

**C O R A M**

**HON'BLE MR. JAYESH V. BHAIRAVIA, JUDICIAL MEMBER  
HON'BLE MR. B.V.SUDHAKAR, ADMINISTRATIVE MEMBER**

Bijay Kumar Yadav, aged about 48 years, son of late Raju Prasad Yadav at present residing at Dhurwa, PO- Dhurwa, District- Jagarnathpur, District- Ranchi, Pin- 834004.

..... Applicant.

- By Advocate: - Mr. M.A. Khan

-Versus-

1. South Eastern Railway through its General Manager, Garden Reach, Kolkata-700043, PO- Garden reach, PS- Khidirpur, District- 24 Pargana (West Bengal).
2. Divisional Railway Manager, South Eastern Railway, Ranchi, PO & PS- Hatia, District- Ranchi, Pin- 834003.
3. Sr. Divisional Electrical Engineer, Ranchi, South eastern Railway, Ranchi-834003.

..... Respondents.

By Advocate: - Mr. Prabhat Kumar

**O R D E R  
[ORAL]**

**Per Mr. J. V. Bhairavia, J.M.:-** The learned counsel for the applicant submits that the applicant while he was working as Senior Section Engineer (TL & AC) Hatia of RNC Division of South Eastern Railway on 26.09.2017 he was implicated in one CBI case. On the next date, i.e. 27.09.2017 he was put under suspension and the same is continuing till date. As such, he was not served with any order of review on the said suspension.

2. The learned counsel for the applicant further submits that the applicant was released on bail on 16.03.2018 and thereafter the applicant had submitted one representation which was not considered by the authorities. Under the circumstances, the learned counsel for the applicant submits that the applicant would be satisfied if appropriate direction is issued to the respondents to consider his pending appeal dated 23.07.2018 (Annexure A/2) before the respondent no. 3 and be disposed of expeditiously.

3. Shri Prabhat Kumar, learned counsel for the respondents appears and waives notice on behalf of the respondents. He submits that the pending appeal of the applicant will be considered in accordance with rules.

3. Considering the above factual matrix of the case and the submissions made by the learned counsel for the parties, it is appropriate to direct respondent no. 2 and 3 to decide the pending appeal of the applicant within 30 days from the date of receipt of this order. The learned counsel for the applicant sought liberty of the Tribunal to submit additional documents before the Appellate Authority. Permission granted. The OA is disposed of accordingly at the admission stage itself. No order as to costs.

**[B.V. Sudhakar ]/M[A]**

**[Jayesh V. Bhairavia ]/M[J]**

Srk.

